

IN THE HIGH COURT OF JHARKHAND AT RANCHI
I.A. No. 2989 of 2021
in
Cr. Appeal (DB) No. 123 of 2021

Rajesh Kumar Dangi --- --- Appellant
Versus
The State of Jharkhand --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Mr. A.K. Sahani, Advocate
For the Respondent: Mrs. Nehala Sharmin, A.P.P

03 / 06.09.2021 Learned counsel for the appellant Mr. A.K. Sahani does not want to press the interlocutory application for suspension of sentence at this stage.

2. Learned counsel for the State has no objection to the prayer.
3. Accordingly, I.A. No. 2989 of 2021 is dismissed as not pressed.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/